

RATIFIED MINUTES
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 27/81 HELD ON 05.10.2010.

The Meeting No. 27/81 of Norms Committee-II was held on 05.10.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. Addl.I.A B.D.Ghosh,	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh	DHI
4.	Sh. Raman Kumar, FTDO	DGFT

1	Case No.:27/27/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00235/AM11/	RLA File :31/24/040/00204/AM10/	Lic.No/Date:3110041315 01.01.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010: - Quantity of export product at Sl. No. 8 may be corrected to 10636 Kgs. - Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 10. - Quantities of import items from S.No. 1 to 10 may be allowed as 5531 Kgs., 1844 Kgs., 9219 Kgs., 1844 Kgs., 9219 Kgs., 3687 Kgs., 12905 Kgs., 11061 Kgs., 18436 Kgs. & 18436 Kgs. respectively inclusive of 4% wastage.			

4. Quantities of import items at S.No. 11 & 12 put together may be allowed within 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

2	Case No.: 18/27/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/81/050/00226/AM11/	RLA File :34/24/040/00199/AM10/	Lic.No/Date:3410026419 19.02.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to DIPP. The case stands deferred and to be relisted on 09.11.2010.			

3	Case No.: 20/27/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/81/050/00228/AM11/	RLA File :34/24/040/00214/AM10/	Lic.No/Date:3410026513 03.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance Authorisation may be ratified as under on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC Meeting No. 6/81 dated 11.5.2010: 1. Words “without Nuts and Screws” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 146400 Kgs. inclusive of 22% wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

4	Case No.: 21/27/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/81/050/00229/AM11/	RLA File :34/24/040/00213/AM10/	Lic.No/Date:3410026512 03.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance Authorisation may be ratified as under on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC Meeting No. 6/81 dated 11.5.2010: 1. Words “without Nuts and Screws” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 51549 Kgs. inclusive of 22% wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

5	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to M/o Mines / MSME. The case stands deferred and to be relisted on 09.11.2010.			

6	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1.Information in respect of S.No. 4,5,11, 11A of the Standard Deficiency Format export product wise.			

7	Case No.:6/27/81-ALC2/2010	Party Name:JOTINDRA STEEL & TUBES LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00214/AM11/	RLA File :05/23/040/00227/AM10/	Lic.No/Date:0510261569 31.03.2010	Defer Date: 09.11.2010
	Decision :NC decided to refer the case to DIPP. The case stands deferred and to be relisted on 09.11.2010.			

8	Case No.:19/27/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00227/AM11/	RLA File :34/24/040/00245/AM10/	Lic.No/Date:3410026735 31.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance Authorisation may be ratified as under on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC Meeting No. 6/81 dated 11.5.2010:			

1. Words “without Nuts and Screws” may be suffixed with the description of export product.
 2. Quantity of import item may be allowed as 146400 Kgs. inclusive of 22% wastage after 1/3rd recovery.
- R/A may take suitable consequential action accordingly.

9	Case No.:22/27/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00230/AM11/	RLA File :34/24/040/00248/AM10/	Lic.No/Date:3410026737 31.03.2010	Defer Date: 09.11.2010
	Decision : NC decided to refer the case to DIPP. The case stands deferred and to be relisted on 09.11.2010.			

10	Case No.:23/27/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00231/AM11/	RLA File :34/24/040/00246/AM10/	Lic.No/Date:3410026736 31.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Words “ containing 98.5 MT of Primary Unalloyed Aluminium” may be suffixed with description of export product. 2. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 100.47 MT inclusive of a wastage of 2%. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.84 MT & 0.735 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

11	Case No.:28/27/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00236/AM11/	RLA File :22/24/040/00003/AM11/	Lic.No/Date:2210009894 19.04.2010	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1.Information in respect of S.No. 3,5,11, 11A of the Standard Deficiency Format export product wise.			

12	Case No.:26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format export product wise.			

13	Case No.:1/27/81-ALC2/2010	Party Name:HAVELLS INDIA LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00209/AM11/	RLA File :05/23/040/00029/AM11/	Lic.No/Date:0510264180 12.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- 1. Quantities of import items from S.No. 1 to 9 and 13 to 35 may be allowed on net to net basis with accountability clause. 2. Quantities of import items at S.No. 10, 11 & 12 may be allowed as 218.5 Grams, 1024.8 Grams & 907.2 Grams respectively without any wastage. 3. Quantities of import items at S.No. 36 & 37 may be allowed as applied for i.e. 5050.5 Kgs & 168.96 Kgs. respectively inclusive of 5 % wastage. 4. Quantities of import items at S.No. 38 & 39 may be allowed as 2617.15 Grams and 20863 Litres respectively without any wastage.			

14	Case No.:17/27/81-ALC2/2010	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00225/AM11/	RLA File :34/24/040/00069/AM11/	Lic.No/Date:3410027316 23.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- 1. Net weights of 11424 Kgs., 12040 Kgs. & 4126 Kgs. may be specified with the quantities of exports products from S.No. 1 to 3 respectively. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 18666 Kgs. as per Engineering Table – 5. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 9520 Kgs. inclusive of a wastage of 5%.			

15	Case No.:24/27/81-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00232/AM11/	RLA File :34/24/040/00018/AM11/	Lic.No/Date:3410027386 30.06.2010	Defer Date: 09.11.2010
	Decision : NC decided to refer the case to DIPP. The case stands deferred and to be relisted on 09.11.2010.			

16	Case No.:14/27/81-ALC2/2010	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00222/AM11/	RLA File :34/24/040/00065/AM11/	Lic.No/Date:3410027425 06.07.2010	Defer Date: 09.11.2010
	Decision : Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

17	Case No.:15/27/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00223/AM11/	RLA File :34/24/040/00029/AM11/	Lic.No/Date:3410027460 08.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance Authorisation may be ratified as under on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC Meeting No. 6/81 dated 11.5.2010: 1. Words “without Nuts and Screws” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 146400 Kgs. inclusive of 22% wastage after 1/3 rd recovery.			

18	Case No.:16/27/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
	HQ File :01/81/050/00224/AM11/	RLA File :34/24/040/00027/AM11/	Lic.No/Date:3410027459 08.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- Advance Authorisation may be ratified as under on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC Meeting No. 6/81 dated 11.5.2010:			

1. Words “without Nuts and Screws” may be suffixed with the description of export product.
2. Quantity of import item may be allowed as 146400 Kgs. inclusive of 22% wastage after 1/3rd recovery.

19	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

20	Case No.:3/27/81-ALC2/2010	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00211/AM11/	RLA File :05/23/040/00094/AM11/	Lic.No/Date:0510267939 12.07.2010	Defer Date: 09.11.2010
	Decision : The Committee decided to send a letter to firm as per comments of DIPP to submit following information:- 1. Separate quantities of 4MM Aluminium Composite Panels at Sl. No. 1 of export products with coil thickness of 0.25 MM, 0.40 MM & 0.50 MM 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format for each type of Aluminium Composite Panel. The case stands deferred and to be relisted on 09.11.2010.			

21	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

22	Case No.:8/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00216/AM11/	RLA File :05/23/040/00128/AM10/	Lic.No/Date:0510269625 04.08.2010	Defer Date: 09.11.2010
	Decision : The Committee decided to send a letter to firm as per comments of DIPP to submit following information:-			

1. Voltage rating of cables.
 2. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise.
- The case stands deferred and to be relisted on 09.11.2010.

23	Case No.:9/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00217/AM11/	RLA File :05/24/040/00774/AM09/	Lic.No/Date:0510269627 04.08.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 09.11.2010.			

24	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date: 09.11.2010
	Decision : NC decided to forward copy of application to DIPP. The case stands deferred and to be relisted on 09.11.2010.			

25	Case No.:11/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00219/AM11/	RLA File :05/23/040/00020/AM11/	Lic.No/Date:0510269617 04.08.2010	Defer Date: 09.11.2010
	Decision : The Committee decided to send a letter to firm as per comments of DIPP to submit following information:- 1. Voltage rating of cables. 2. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise.			

26	Case No.:12/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00220/AM11/	RLA File :05/23/040/00021/AM11/	Lic.No/Date:0510269620 04.08.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the case is under examination to DOT. The case stands deferred and to be relisted on 09.11.2010.			

27	Case No.:25/27/81-ALC2/2010	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Approved
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HQ File :01/81/050/00233/AM11/	RLA File :34/24/040/00105/AM11/	Lic.No/Date:3410027628 05.08.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under as per UO dated 05.10.2010:- 1. Quantity of import item at S.No.1 may be allowed as applied for i.e. 55547 Kgs. as per Engineering Table – 5.			

28	Case No.:7/27/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00215/AM11/	RLA File :05/23/040/00128/AM11/	Lic.No/Date:0510270359 11.08.2010	Defer Date: 09.11.2010
	Decision : The Committee decided to send a letter to firm as per comments of DIPP to submit following information:- 1. Voltage rating of cables. 2. Size of conductors in the export products at Sl. No. 1 & 2. 3. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise.			

29	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date: 09.11.2010
	Decision : The Committee decided to send a letter to firm as per comments of DIPP to submit following information:- 1. Information in respect of Sl. No. 3, 11 & 11A of Standard Deficiency Format. 2. Area and thickness of export product namely perforated sheets.			

30	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

31	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

32	Case No.:32/27/81-ALC2/2010	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00240/AM11/	RLA File :04/24/040/00141/AM11/	Lic.No/Date:0410117356 22.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

33	Case No.:33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

34	Case No.:34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

35	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:27/81-ALC2/2010 05.10.2010	Status:Deferred
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date: 09.11.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.11.2010.			

PART – AR - FRESH

CASE NO. AR-55	M/s Walchandnagar Industries Ltd., Pune
Meeting No. 27/81	F.No.01/81/050/0851/AM-06/DES-II
Dated: 05.10.2010	Advance License No. 3110023394 dated 23.12.2005
	RLA's F.No.31/95/42/0042/AM06

Decision: NC decided that case refer to DIPP for examination in view of comments of Nuclear Power Corporation and give their comments. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 56	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 27/81	F.No.01/81/050/026/AM10/DES-II
Dated: 05.10.2010	Advance Licence No. 0710064492 dated 04.05.2009
	RLA's F.No.07/24/40/039/AM10

Decision: NC decided to examine the case on file in the light of earlier recommendation of DIPP for same firm for recoverable wastage.

CASE NO. AR- 57	M/s. Veegee Industrial Enterprises Pvt. Ltd., Faridabad
Meeting No. 27/81	F.No.01/81/050/577/AM-09/DES-II
Dated: 05.10.2010	Advance License No. 0510227078 dated 08.09.2008
	RLA's F.No.05/24/40/1689/AM09

Decision :NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 58	M/s Bharat Heavy Electricals
Meeting No. 27/81	F. No. 01/81/050/0060/AM10/DES-II
Dated: 05.10.2010	Advance License No.6110000312 dated 29.05.2009
	RLA's F.No.61/24/40/0006/AM10

Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 59	M/s Bharat Heavy Electricals
Meeting No. 27/81	F. No. 01/81/050/0434/AM09/DES-II
Dated:	Advance License No.6110000219 dated 22.09.2008

05.10.2010	
	RLA's F.No.61/24/40/0039/AM08

Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 60	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 27/81	F. No.01/81/050/0082/AM10/DES-II
Dated: 05.10.2010	Advance License No. 0310524339 dated 16.06.2009
	RLA's F.No 03/94/040/0204/AM10.

Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 27/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 05.10.2010	Advance License No 0510241033 dated08.05.2009
	RLA's F.No. 05/24/040/0044/AM10

Decision : NC decided to refer the case to **DIPP** for comments. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 62	M/s. Farmoz Electricals, Mumbai
Meeting No. 27/81	F. No.01/81/050/0303/AM10/DES-II
Dated: 05.10.2010	Advance License No.0310516244 dated20.04.2009
	RLA's F.No. 03/94/040/1089/AM09

Decision: NC decided to refer the case to **MSME** for comments. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 63	M/s Bharat Heavy Electricals
Meeting No. 27/81	F. No. 01/81/050/0322/AM-10/DES-II
Dated: 05.10.2010	Advance License No.0510252731 dated 07.11.2009
	RLA's F.No.05/24/40/0084/AM-10

Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 64	M/s Associated Cables Pvt. Ltd., Mumbai
Meeting No. 27/81	F. No. 01/81/050/0676/AM-08/DES-II
Dated: 05.10.2010	Advance License No.0310453857 dated 13.12.2007

RLA's F.No.03/94/40/0901/AM-08

NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 09.11.2010.

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 27/81	F. No. 01/81/050/0033/AM10/DES-II
Dated: 05.10.2010	Advance License No 0510241032 dated 08.05.2009
	RLA's F.No. 05/24/040/0042/AM10

NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 09.11.2010.

PART – C - FRESH

CASE NO. C- 18	M/s Bimetal Bearing Ltd., Coimbatore
Meeting No. 27/81	F. No. 01/81/162/375/AM-10/DES-II
Dated 05.10.2010	

Decision: NC decided to refer back the case to MSME for comments on whether the export item contains lead or not as the recommendation allows lead whereas export product seems to be lead free.